

**Branch-Haridwar-II,
Uttarakhand****POSSESSION NOTICE
(For Immovable Property)**

Whereas, the undersigned being the Authorized Officer of the Canara Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, (Act 54 2002), issued demand notice/s on the dates mentioned against each account calling upon the respective Borrowers/Guarantors/Mortgagors to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s). The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each property. The Borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Canara Bank for the amounts and interest thereon. The Borrowers/Guarantors/Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name of the Branch/Borrower/ Guarantor	Description of Mortgaged Immovable Property	Date of Demand Notice	Date of possession notice affixed	Amount outstanding as on the date of demand notice
1.	Borrower :- M/s. Priti Kumari Roy D/o Mr. Rajendra Deo Roy, Add 1: Pandit Mohalla, Near Badi Chaupal, Rangpuri, Malikpur Kohi Urf Rangpuri, Delhi-110037, Add 2: Plot No.227 (Block 2), Ved City, Village- Ahmedpur Grant, Pargana Jwalapur, Tehsil and District-Haridwar, Pin-249407,	EMT of all that of residential property Plot No. 227 (Block 2), Khasra No. 341, Measuring East-28.6 ft., West-28.6 ft., North-35 ft., South-35 ft., Situated at Village - Ahmedpur Grant, Pargana - Jwalapur, Tehsil and District - Haridwar, Total Land Area measuring 93.02 Sq.Mtr. i.e. 1001.00 Sq. ft., Boundaries: East-Land of other, West-Rasta 20 ft. wide, North- Plot No. 228, South- Plot No. 226, Name of the title holder: M/s. Priti Kumari Roy D/o Mr. Rajendra Deo Roy	29.09.2023	26.12.2023	Rs. 11,18,300.85 (Rupees Eleven Lakh Eighteen Thousand Three Hundred and Paise Eighty Five only) as on 28.09.2023 + Interest w.e.f. 01.09.2023 + Expenses - Recoveries after 28.09.2023

Authorised Officer, Canara Bank

pnB Housing Regd. Office : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Ph : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com

Branch Office: SCO No. 391, Sector - 29, Urban Estate, Near IFFCO Chowk Metro Station, Gurgaon-122001

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s).

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower/s attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
1.	HOU/GUR/0517/388875 B.O. : GURGAON	Sumeet Kumar and Jasmer Singh Jagdev	14-09-2023	Rs. 11,65,304.46 (Rupees Eleven Lakh Sixty Five Thousand Three Hundred Four & Forty Six Paise Only)	23.12.2023 (Symbolic)	All that part and parcel of E-62, Third Floor, E62C, Supertech Hill Crest, Sector-2, Sohna G.D. Goenka University, Sohna, Gurgaon, Haryana-122006

PLACE:- GURGAON, DATE:- 28.12.2023

AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

U GRO CAPITAL LIMITED

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070

POSSESSION NOTICE APPENDIX IV (See rule 8(1)) (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of UGRO Capital Limited, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002. On the day, month and year mentioned below. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of UGRO Capital Limited for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

BORROWER DETAILS	Demand Notice & Notice Amount	Mortgaged Property	POSSESSION DATE
1. AKSHAT ENTERPRISES, 2. VINOD YADAV 3. PRAMOD YADAV 4. SUNITA YADAV 5. ADITYA PLASTIC 6. SHANTI YADAV LAN: HCFDESECO0001043233	Notice date: 19-10-2023 Amount: Rs. 2,39,30,103 (Rupees Two Crore Thirty Nine Lakh Thirty Thousand One Hundred and Three Only) as on 18-10-2023	All that Piece and Parcel of immovable property being Entire Free- Hold Property No. 109 & 110, Each, admeasuring 25.90 Sq. Meter, Block-H, Pocket - 1, Sector-11 Situated in the Layout, Plan of Rohini Residential Scheme Rohini, Delhi.	27-12-2023

Date : 29.12.2023, Place: Delhi

SD/- Soham Bhattacharya - Authorised Officer - UGRO Capital Limited
authorised.officer@ugrocapital.com

PUBLIC NOTICE

ICICI Home Finance Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Address: Shop No 9, Ground Floor, GKS Palace, Ayub Khan- Choupara Road 63-64, Civil Lines, Bareilly- 243001

Branch Address: 1st Floor, B-20, Awaz Vikas, Delhi Road, Saharanpur- 247001.

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Mohd Arif Saifi (Borrower), Mohd Parve Saifi (Co-Borrower), Labheda Urf Buland Nagar Redthaura Bareilly Uttar Pradesh- 243122. LHBAR00001468973.	0 Khasra No 1200 Rithora Bareilly 1 Bareilly Uttar Pradesh- 243001. Bounded By- North: Arazi Anil Agrawal, South: Road 18ft. Wide, East: Plot of Rajendra Singh, West: Khet Bay.	12-12-2023 Rs. 22,27,351/-	04/12/2023
2.	Mohd Arif Saifi (Borrower), Mohd Parve Saifi (Co-Borrower), Labheda Urf Buland Nagar Redthaura Bareilly Uttar Pradesh- 243122. LHBAR00001468980.	0 Khasra No 1200 Rithora Bareilly 1 Bareilly Uttar Pradesh- 243001. Bounded By- North: Arazi Anil Agrawal, South: Road 18ft. Wide, East: Plot of Rajendra Singh, West: Khet Bay.	12-12-2023 Rs. 87,698.94/-	04/12/2023
3.	Raj Kumar (Borrower), Sunita (Co-Borrower), 100 Futa Road Near Sent Mary, School Galira Chowk Saharanpur School Galira Chowk Saharanpur Saharanpur Uttar Pradesh- 247001. LHSAH00001513741.	Nagar Nigam No RKP/ 11 Khasra No 595/1 Situated At Wake Dara Shivpuri Bairon Pargana Tehsil and Distt Saharanpur Saharanpur- Saharanpur Uttar Pradesh- 247001. Bounded By- North: House of Sandeep And, South: House of Furkan/ 40 Ft. East: Plot of Others Person 25 Ft, West: 20 Ft Wide Road/ 25 Ft.	12-12-2023 Rs. 1,08,397.54/-	04/12/2023
4.	Raj Kumar (Borrower), Sunita (Co-Borrower), 100 Futa Road Near Sent Mary, School Galira Chowk Saharanpur School Galira Chowk Saharanpur Saharanpur Uttar Pradesh- 247001. LHSAH00001513744.	Nagar Nigam No RKP/ 11 Khasra No 595/1 Situated At Wake Dara Shivpuri Bairon Pargana Tehsil and Distt Saharanpur Saharanpur- Saharanpur Uttar Pradesh- 247001. Bounded By- North: House of Sandeep And, South: House of Furkan/ 40 Ft. East: Plot of Others Person 25 Ft, West: 20 Ft Wide Road/ 25 Ft.	12-12-2023 Rs. 20,78,247/-	04/12/2023

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date : December 29, 2023

Place: Bareilly, Saharanpur

Authorized Officer

ICICI Home Finance Company Limited

ADITYA BIRLA CAPITAL

Registered Office : Indian Rayon Compound, Veraval, Gujarat-362 266.

Corporate Office : 10th Floor, R Teck Park, Nirton Complex, N. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

POSSESSION NOTICE (SEE RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice.

The Borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned herein below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Aditya Birla Finance Limited (ABFL) for an amount as mentioned herein under and interest thereon.

The Borrower's attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

S. No.	Name of the Borrower(s)	Demand Notice Dt. & O/s. Amt.	Description of Immovable property (Properties Mortgaged)	Possession Date																																								
1	1. M/s. Sunita Chauhan, D/W/o. Balveer Singh 2. M. Rakesh Chauhan, S/o. Tika Ram LAN : ABND_ST\$0000000545636 & ABND_ST\$0000000534150	DN Date : 12.10.2023 ₹ 42,56,404.27 as on 10.10.2023	All the Piece & Parcel of A House Bearing No. 2329/1, Area Measuring 75 Sq. Yards. i.e. Western Portion Built On Plot Bearing No. 05, Area Measuring 150 Sq. Yards, Out of Khewat Khata No. 2581, Mustali No. 34, Killa No. 21/70-6), Situated in the Area of Village Saran, Tehsil Badkhal, Dist. Faridabad, Haryana.	26.12.2023 (Symbolic Possession)																																								
2	1. M/s. Goyal Plastics, Through its Proprietors 2. Mr. Rajesh Kumar Goyal (Deceased) (Through its Legal Hirer) 3. Mrs. Renu Goyal, W/o. Rajesh Kumar Goyal 4. Mr. Vinay Goyal, S/o. Neeraj Goyal LAN : ABND_ST\$0000000506524 & ABND_ST\$0000000546969	DN Date : 12.10.2023 ₹ 76,70,147 as on 12.10.2023	All That Piece & Parcel of the property Builtup on Property Bearing No. 28, Area Admn. 39.66 Sq. Yds. (Part of 28 Samman Bazar Bhogal) Bazar Lane, Bhogal, New Delhi-110 014. The Property Build Over The Said Plot of Land Bears Municipal Property No. 28 Samman Bazar Bhogal New Delhi 110014 AND Whereas On The Basis Of File No. TMA/0002, Rectification was made in the Jamabandi of Mouja Aliganj Abadi Jangpura vide Rectification No. 9 Dated 16.10.2002 where upon Shree Chandulal & Bishan Chand, Sons of Late Chhotel Lal & Smt. Sarabati Devi, W/o. Late Chhotelal Were Declared as Owners- Lessors to the Extent of 148/342 Share in the said plot of Land measuring 342 Sq. Yrs. AND Whereas After Oral Partition Of Bishanchand Alias Bishan Swarnop Goyal Became the Owner of the Municipal Property Bearing No. 28 Bazar Lane Bhogal New Delhi-110 014 Measuring 75' X 47' (Part of 28 Samman Bazar Bhogal) AND Living With His Family on till Date and Sanctioned Electricity & Water Connection From Concern Authority. AND Whereas Bishanchand Alias Bishan Swarnop Goyal Expired On 24.10.2020 & His Son Namely Neeraj Goyal Expired Dated 11.01.2016 After That Property Bearing No. 28, Bazar Lane Bhogal New Delhi-110 014 Measuring 75' X 47' Developed his Following Legal Heirs:- <table><thead><tr><th>S. No.</th><th>Name</th><th>Relation With Undevised Deceased</th><th>Share</th><th>S. No.</th><th>Name</th><th>Relation With Undevised Deceased</th><th>Share</th></tr></thead><tbody><tr><td>1</td><td>Pudhpa Goyal</td><td>Wife</td><td>1/4</td><td>5</td><td>Mohit Goyal S/o. Late Neeraj Goyal</td><td>Grand Son</td><td>1/12</td></tr><tr><td>2</td><td>Rajesh Kumar Goyal</td><td>Son</td><td>1/4</td><td>6</td><td>Vinay Goyal S/o. Late Neeraj Goyal</td><td>Grand Son</td><td>1/12</td></tr><tr><td>3</td><td>Neena Bansal</td><td>Daughter</td><td>1/4</td><td></td><td></td><td></td><td></td></tr><tr><td>4</td><td>Nidhi Goyal W/o. Late Neeraj Goyal</td><td>Daughter In Law</td><td>1/12</td><td></td><td></td><td></td><td></td></tr></tbody></table>	S. No.	Name	Relation With Undevised Deceased	Share	S. No.	Name	Relation With Undevised Deceased	Share	1	Pudhpa Goyal	Wife	1/4	5	Mohit Goyal S/o. Late Neeraj Goyal	Grand Son	1/12	2	Rajesh Kumar Goyal	Son	1/4	6	Vinay Goyal S/o. Late Neeraj Goyal	Grand Son	1/12	3	Neena Bansal	Daughter	1/4					4	Nidhi Goyal W/o. Late Neeraj Goyal	Daughter In Law	1/12					26.12.2023 (Symbolic Possession)
S. No.	Name	Relation With Undevised Deceased	Share	S. No.	Name	Relation With Undevised Deceased	Share																																					
1	Pudhpa Goyal	Wife	1/4	5	Mohit Goyal S/o. Late Neeraj Goyal	Grand Son	1/12																																					
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